

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP No. 02/Chd/Hry/2018

Keshav Generators Private Limited & Ors.Petitioners

Vs.

Registrar of Companies, NCT of Delhi & Haryana.Respondent

Present: Mr. Alok Kumar Tripathi and Mr. Sukesh Saini, both Practising Company Secretaries for petitioners.

Authorised Representative of the applicant-company *inter alia* contended that the company was carrying on business and was in operation at the time of striking off its name from the register of companies.

Notice of this petition for 21.02.2018 to the Registrar of Companies, NCT of Delhi and Haryana, New Delhi and also to the Commissioner of Income Tax, under whose jurisdiction the applicant-company is being assessed, mentioning therein the PAN of the company. The petitioner is directed to collect the notice from the Registry and send it by attaching copy of the petition and entire paper book by Speed Post immediately. The reports/representations/objections, if any, by the Registrar of Companies and Commissioner of Income Tax against the restoration of name of company in the Register of Companies be filed at least three days before the date fixed. The petitioner would file the affidavit of service of the authorised representative supported by postal receipt and tracking report at least a week before the date fixed.

In the meanwhile, the petitioner-company would be able to operate Bank Accounts for payment of salary of employees/workers and repayment of loan.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

January 09, 2018
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